

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

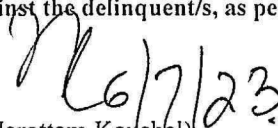
ORDER

The following transfer and posting order is hereby made in official exigency and shall be effective immediately:

S.No	Name & E.C.	From	To
1	Sh. Sahab Singh EC:25026363	Asstt. Ahlmad in the court of Ms. Aneez Bishnoi, MM (Mahila Court)-05 (West), THC, Delhi.	JJA in Delhi Judicial Academy, Dwarka (on diverted capacity) for a period of one year or till further orders, whichever is earlier.
2	Ms. Pinki EC: 39464556	JJA in Office Pool, Admin-II (HQs), THC, Delhi	Asstt. Ahlmad in the court of Ms. Aneez Bishnoi, MM (Mahila Court)-05 (West), THC, Delhi.
3.	Sh. Deepak Maan EC:84061989	Asstt. Ahlmad in the court of Sh. Aakash Sharma, MM-08 (Central), THC, Delhi	JJA/Asstt. Ahlmad in the court of Ms. Shazadi Halima Sadiya, MM (Mahila Court-02), East, Karkardooma Courts, Delhi.
4.	Sh. Indra Pratap Singh EC:37268854	JA/Asstt. Ahlmad in the court of Ms. Shazadi Halima Sadiya, MM (Mahila Court-02), East, Karkardooma Courts, Delhi.	JA/Ahlmad in the court of Ms. Shazadi Halima Sadiya, MM (Mahila Court-02), East, Karkardooma Courts, Delhi.
5	Sh. Deepak Rana EC:54516773	JJA/Ahlmad in the court of Ms. Shazadi Halima Sadiya, MM (Mahila Court-02), East, Karkardooma Courts, Delhi.	Asstt. Ahlmad in the court of Sh. Aakash Sharma, MM-08 (Central), THC, Delhi

Note: 1) Transferred officials shall handover the charge of all the Court records in their custody alongwith the Computer Hardware and other peripherals, if any, before relinquishing their duties at their respective transferor stations.

2) Non-compliance of the order or proceeding on leave immediately will be deemed as deliberate insubordination and disciplinary proceedings shall be initiated against the delinquent/s, as per rules.

  
(Narottam Kaushal)

Principal District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi

50/25-165

No. \_\_\_\_\_ P&T/Admn-II/HQs/Delhi/2023

Dated, Delhi the 06 JUL 2023

Copy forwarded for information and necessary action to:

1. The Principal District & Sessions Judge concerned, Delhi/New Delhi.
2. The Officer/Officer In-Charge concerned.
3. The Personal Office of the undersigned.
4. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
5. The DDO, Accounts Branch concerned Delhi / New Delhi for necessary action.
6. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi for further necessary action/updation as per rules.
7. The Dealing Assistants, ACR Cell (HQs), Delhi for maintaining/updating the record regarding posting details of the official concerned for the purpose of seeking ACRs.
8. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website).
9. The officials concerned for immediate compliance.

  
Principal District & Sessions Judge (HQs)  
Tis Hazari Courts, Delhi